

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

DFR NO. 2368 OF 2016

Dated : 16th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Global Energy Pvt. Ltd.
Vs.**

...Appellant(s)

Karnataka Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Soli J. Sorabjee, Sr. Adv.
Mr. Anil Kaushik
Mr. Ardhendumauli Kr. Pal
Mr. Tanmaya Mehta
Mr. Rajinder Singh
Mr. Abhishek Mishra

Counsel for the Respondents(s) : Mr. Anand K. Ganesan
Mr. Sandeep Rajpurohit for R.2

Mr. Mohan Parasaran, Sr. Adv.
Mr. D.L. Chidananda for R.3

ORDER

We are informed that the appellant has served notice on the Karnataka Electricity Regulatory Commission ("State Commission") on 10.08.2016. Despite service, nobody is representing the State Commission. We deprecate this conduct of the State Commission. This is a matter where assistance of the State Commission is required. We request the counsel to give a fresh notice to the State Commission that we will be taking up this matter tomorrow i.e., on 17.08.2016 at 11.00 a.m. We expect the counsel for the State Commission to remain present tomorrow.

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson